

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 323**  
IA-416/2024  
**IN**  
**IB-908(ND)/2022**

**IN THE MATTER OF:**

M/s. Joneja Bright Steels Pvt. Ltd. .... Petitioner/Applicant  
Vs.  
M/s. Nipman Fastners Industries Pvt. Ltd. .... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 23.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Honey Satpal, Adv. For R-7 in I.A. No.416/2024,  
Mr. Martin G George, Adv. For R-1 to 6 in IA-  
416/2024  
For the Respondent : Mr. Shashank Agarwal, Adv. In

**ORDER**

**IA-416/2024**

Ld. Counsel appears for the Applicant. The reply of Respondent Nos. 1 to 7 is still not on record. Seven days' time granted for bringing the reply on record, as a last and final opportunity.

List the matter **on 10.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay